



HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 23447 of 2026

Nagendra Kumar Yaqdav

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sudhakar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 64

HON'BLE J.J. MUNIR, J.
HON'BLE ARUN KUMAR, J.

Let Pradeep Kumar Pandey, Station House Officer, Police Station Bhaluani, District Deoria appear in person before this Court and show cause against the allegation of illegally detaining the petitioner in Police Custody/ Lockup, when the petitioner went to him on 03.04.2026 to lodge a complaint.

Lay as fresh on **25.06.2026 at 2:00 p.m.**

Let this order be communicated to Pradeep Kumar Pandey, Station House Officer, Police Station Bhaluani, District Deoria through the learned Chief Judicial Magistrate, Deoria by the Registrar (Compliance) **today**.

(Arun Kumar,J.) (J.J. Munir,J.)

June 23, 2026

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HON'BLE J.J. MUNIR, J.
HON'BLE ARUN KUMAR, J.

Learned counsel for the petitioner prays for and is granted three days time to file rejoinder affidavit.

Put up this matter as **fresh again on 30.06.2026 at 2.00 p.m.**

On the said date, Mr. Pradeep Kumar Pandey, Station House Officer, Police Station Bhaluani, District Deoria will remain present again.

Let this order be communicated to the Superintendent of Police, Deoria and the Station House Officer, Police Station- Bhaluani District-Deoria through the learned Chief Judicial Magistrate, Deoria by the Registrar (Compliance) **today.**

June 25, 2026
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(Arun Kumar,J.) (J.J. Munir,J.)



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Counsel for Petitioner(s)	:	Sudhakar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 1

HON'BLE AJIT KUMAR, J.

HON'BLE INDRAJEET SHUKLA, J.

1. Pursuant to the order of this Court dated 25.06.2026, Mr. Pradeep Kumar Pandey, Station House Officer, Police Station Bhaluani, District Deoria is present before this Court.
2. A defence has been taken by the S.H.O. Mr. Pradeep Kumar Pandey who has appeared in person, to the effect that there was no electricity so no CCTV footage at the police station could be searched by the Station House Officer at the time of enquiry so as to be confirmed about petitioner's alleged detention kept in the lock up on 03.04.2026.
3. Let the concerned electricity supply station bring on record through the Executive Engineer concerned with exact position of the electricity supply on the relevant day to the police station Bhaluani on 03.04.2026.
4. Upon pointed query being made to the S.H.O., he submits that the gen-set is there but is not in working order and therefore, the police station is totally dependent upon the electricity supply by the power corporation.
5. We find it to be quite amazing that sensitive places like police station are kept in dark without any electricity supply and the generators that is provided by the Government is also not in working order, let the Superintendent of Police Deoria file his personal affidavit in the matter as to why the gen-set provided to the police station Bhaluani is not in working order and why no action has been taken to repair it so that the electricity made to continue even in the absence of supply by the power corporation. The affidavit shall be filed by the Superintendent of Police by the next date

fixed. The CCTV hard drive immediately be taken so that it may not be tampered.

6. We are informed that Ms. Rishu Mishra, Advocate is the counsel for Purvanchal Vidyut Vitran Nigam Limited. She shall ensure proper affidavit be filed by the concerned Executive Engineer of the Corporation.

7. Sri Anubhav Chandra, learned Standing Counsel shall intimate this order to Ms. Rishu Mishra within 24 hours.

8. The Officer present today in-court, shall remain present in Court on the next date fixed.

9. List on 28.07.2026.

July 7, 2026
Mohit

(Indrajeet Shukla,J.) (Ajit Kumar,J.)



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Counsel for Petitioner(s)	:	Sudhakar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 1

HON'BLE AJIT KUMAR, J.

HON'BLE GARIMA PRASHAD, J.

1. Heard Sri Sudhakar Singh, learned counsel for petitioner, Ms. Rishu Mishra, learned counsel for electricity department and Ms. Priyanka Midha, learned Additional Chief Standing Counsel for State respondents.

2. In compliance of earlier order of this Court Mr. Pradeep Kumar Pandey, Station House Officer, Police Station - Bhaluani, District Deoria is present in Court.

3. In the affidavit filed on behalf of Mr. Prabhat Singh, who is an Executive Engineer, it has come to be stated in a chart that there was a rostering effected in the village concerned and on the relevant date i.e. 5th April, 2026, there was total scheduled supply for 18 hours but actual supply was only 13 hours 04 minutes. On that day the scheduled time for power cut of electricity supply is mentioned as 03:50 am to 10:45 am and 12:00 noon to 06:00 pm and thereafter there was continued electricity supply in the village concerned where the police station is situated.

4. Upon a pointed query being made from the Station House Officer, who is present in Court about status of the CCTV recorded in the hard disk, he could not give any satisfactory reply and instead Ms. Priyanka Midha, learned Additional Chief Standing Counsel submits that the hard disk is taken into the custody and is currently kept in the safe custody of one Mr. Ajay Yadav, head constable.

5. Let the CCTV footage be drawn from the hard disk and be placed

before us in a pen drive on the next date fixed.

6. But at this stage, we must record of our displeasure regarding non-maintenance of solar panel as well as generator set provided to the police station as a back up facility to the regular supply to meet the rostering of the electricity which is usually done in the village area.

7. The affidavit of Superintendent of Police, Deoria discloses that as per the inquiry report obtained from Circle Officer concerned, the generator set was not being found to be working since December, 2024 and so also solar panel was not working. However, neither maintenance for the solar panel nor, repair for the generator set, any formal letter or communication was made from the police station concerned.

8. We again put a query to the Station House Officer, who is present in Court as to since when he was posted there at the police station concerned, he replied that he has continued to be posted since 31st August, 2025. However, he has no answer to the query as to why he did not make any communication nor made any effort to get the generator set repaired or get the solar panel maintained. The officer, however, assured the Court that he would get the generator set repaired within three or four days.

9. In rural areas where the police station situate many issues arise, the one is in hand and, therefore, in order to ensure that police station works properly and police follows discipline in discharging duties, the electricity supply with back up should continuously be ensured and since the police station is a sensitive place therefore, the Superintendent of Police ought to have taken absolute care about the different police stations within his district. It was primary duty of the Superintendent of Police or Senior Superintendent of Police to ensure that these generator sets provided to the different police stations are in working order and CCTV cameras also given electricity supply through back up means like generator set as well as solar panel. If the CCTV cameras are not working in different police stations and electricity back up means like gen-sets and solar panels are not working then it is a dereliction in discharge of duties by Superintendent of Police. It means Senior Superintend of Police or

Superintendent of Police, whosoever is posted there in the district concerned has not been discharging duties properly as it is his duty to ensure that every police station is well equipped police station by all means. The station house officer is equally liable to be held responsible in the present case for not getting the gen-set repaired and in not getting the solar panel maintained.

10. Ms. Midha, learned Additional Chief Standing Counsel has taken the Court to the letter written by Superintendent of Police, Deoria dated 8th July, 2026 to the Circle Officer where he has taken the act and conduct of the station house officer to be a serious dereliction in discharge of duties and in discipline and hence has directed a proper preliminary inquiry to be held in the matter. We expect from the Superintendent of Police, Deoria to take decisive action in the matter with immediate effect.

11. Let Superintendent of Police, Deoria appear before this Court to apprise us about the status of the different police station in the district Deoria and as to whether the gen-sets that are provided in different police stations are in working order or not and whether the solar panels wherever they are installed are maintained or and whether the CCTV cameras are in working or nor.

12. The Station House Officer, who is present in Court, shall also remain present on the next date fixed.

13. List this matter on 11th August, 2026.

14. Ms. Priyanka Midha, learned Additional Chief Standing Counsel is directed to send a copy of this order to Director General of Police, Uttar Pradesh within two days for issuing necessary instructions to all the Superintendent of Police, Senior Superintendent of Police and the Commissioner of Police to ensure that police station in all the districts of Uttar Pradesh remain well equipped with all facilities that have been provided to ensure discipline and caution of these stations.

(Garima Prashad,J.) (Ajit Kumar,J.)

July 28, 2026
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